

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-202**  
IB-2728/ND/2019  
IA/3921/2020

**IN THE MATTER OF:**

Om Logistics Ltd

**Vs.**

Servel India Pvt Ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 05.10.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Kanishk Rana, Mr. Reetesh Kr. Aggarwak, MR. Anuj Bhushan Guptya and Mr. Aditya Goel For RP.

For the Respondent

: Mr. Ashsih, Advocate for R3 and Mr. Arun Kr. Shukla for UBI.

**ORDER**

Mr. Arun Kumar Shukla, Advocate, appeared on behalf of Union Bank of India and submitted that earlier the respondent had permitted the RP to enter inside the premises and still the respondent is ready to permit the RP to enter the building but if anything will be removed from the premises then RP must prepare a list and hand over the list to the Ld. Counsel for Union Bank of India.

Ld. Counsel for the Union Bank of India further submitted that the reply is ready and he seeks two days time to file the same.

Considering the submissions made on behalf of the Ld. Counsel for the Union Bank of India, respondent is directed to file the reply on or before 07.10.2020 mentioning all the facts as stated before us by the ld. Counsel. List the case on **08.10.2020**.

-Sol-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sol-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**